

**Artificial Kidney Dialysis Facilities  
for Treatment of Kidney Patients in  
the Hospitals of Capital**

**2269. SHRI BIRENDER SINGH  
RAO:** Will the Minister of HEALTH  
AND FAMILY PLANNING be pleas-  
ed to state:

(a) whether all Government hos-  
pitals in the Capital have artificial  
kidney (Dialysis) facilities for treat-  
ment of Kidney patients; and

(b) if not, whether Government  
propose to provide such facilities to  
the kidney patients in the Capital and  
if so, when?

THE DEPUTY MINISTER IN THE  
MINISTRY OF HEALTH AND FAMIL-  
Y PLANNING (SHRI A. K. M.  
ISHAQUE): (a) and (b) Facilities for  
artificial kidney (Dialysis) are avail-  
able in the following Government  
Hospitals in Delhi:—

1 All India Institute of Medical  
Sciences

2. Safdarjang Hospital

3. Willingdon Hospital—The ma-  
chine is at present out of order for  
want of accessories which are being  
procured. Another unit is also being  
procured.

4. Irwin Hospital—One machine is  
being installed and the facility will  
be available in three months time

5. Hindu Rao Hospital—Personnel  
to operate the machine are being  
trained.

12.17 hrs.

**STATEMENT RE: CANCELLATION  
OF A SITTING OF THE HOUSE**

**MR. SPEAKER:** Now, the hon.  
Minister, Shri K. Raghu Ramaiah.

280 LS—4.

THE MINISTER OF WORKS AND  
HOUSING AND PARLIAMENTARY  
AFFAIRS (SHRI K. RAGHU RAMA-  
IAH): Sir, as the House is aware, 12th  
April has been declared a holiday be-  
cause of Mahavir Jayanti. I have  
talked to the available Opposition  
leaders about it and I presume that it  
will be the pleasure of the House to  
have a holiday on that day for Par-  
liament also.

**MR. SPEAKER:** Is it the pleasure  
of the House to accept this suggestion  
of the Hon. Minister?

**SEVERAL HON. MEMBERS:** Yes,  
yes.

12.18 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER GIFT-TAX ACT,  
WEALTH-TAX ACT, INCOME-TAX ACT AND  
CUSTOMS ACT**

THE MINISTER OF STATE IN-  
CHARGE OF THE DEPARTMENT OF  
REVENUE AND BANKING (SHRI  
PRANAB KUMAR MUKHERJEE): I  
beg to lay on the Table—

(1) A copy of the Gift-tax (Amend-  
ment) Rules, 1976 (Hindi and English  
versions) published in Notification No.  
S.O. 268(E) in Gazette of India dated  
the 31st March, 1976, under sub-sec-  
tion (4) of section 46 of the Gift-tax  
Act, 1958. [Placed in Library. See No.  
LT-10649/76].

(2) A copy of the Wealth-tax (Se-  
cond Amendment) Rules, 1976 (Hindi  
and English versions) published in Noti-  
fication No S.O. 267(E) in Gazette  
of India dated the 31st March, 1976,  
under sub-section (4) of section 46 of  
the Wealth-tax Act, 1957. [Placed in  
Library. See No. LT-10650/76].

(3) A copy each of the following No-  
tifications (Hindi and English versions)  
under section 296 of the Income-tax  
Act, 1961:—

(i) The Income-tax (Third Amend-  
ment) Rules, 1976, published in

Notification No. S.O. 286(E) in Gazette of India dated the 31st March, 1976. [Placed in Library. See No. LT-10651/76.]

- (ii) The Income-tax (Fourth Amendment) Rules, 1976, published in Notification No. S.O. 275(E) in Gazette of India dated the 1st April, 1976. [Placed in Library. See No. LT-10652/76.]

(4) A copy of Notification No G.S.R. 284(E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1976 making certain amendment to Notification No G.S.R. 274(E) dated the 1st April, 1976, under section 159 of the Customs Act, 1962 [Placed in Library See No LT-10653/76.]

**COMPANIES (CENTRAL GOVERNMENT GENERAL RULES AND FORMS (SECOND AMENDMENT) RULES**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No G.S.R. 248(E) in Gazette of India dated the 24th March, 1976 under sub-section (3) of section 642 of the Companies Act, 1956 [Placed in Library. See No LT-10654/76.]

**REVISED ESTIMATES FOR 1975-76 AND BUDGET ESTIMATES FOR 1976-77 OF EMPLOYEES' STATE INSURANCE CORPORATION**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) I beg to lay on the Table a copy of Revised Estimates for the year 1975-76 and Budget Estimates for the year 1976-77 (Hindi and English versions) of the Employees'

State Insurance Corporation, under section 28 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-10655/76.]

12.20 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

**TWO HUNDRED AND FIRST REPORT**

SHRI H N MUKERJEE (Calcutta-North-East) I beg to present the Two Hundred and first Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Thirty-fourth Report on Excesses Over Voted Grants and Charged Appropriations for the year 1972-73

12.21 hrs

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

**TWENTY-SIXTH REPORT**

SHRI S M SIDDAYYA (Chamarajanagar) I beg to present the Twenty-sixth Report of the Committee on Absence of Members from the Sittings of the House

SHRI BHOGENDRA JHA (Jainagar) Sir now we are to meet only on 14th and 15th and thereafter again on the 26th

For the implementation of 20-point Programme again, all of us would like to go to the areas by *padayatra*. We have also heard elsewhere the Prime Minister speaking about this. So, why not we adjourn for these two days also so that we may go to these areas by *padayatra*.

SEVERAL HON MEMBERS: No. Sir.

MR SPEAKER: Anyway, your suggestion has been conveyed to the hon. Minister.